

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**O.A./62/1145/2021**

This the 05<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Dr. Syed Irfan Lateef, aged 50 years, D/o Abdul Lateef, R/o Doctor Colony, Lalbazar, Srinagar.
2. Dr. Shiraz Ahmad Lone, aged 51 years, S/o Mohammad Subhan Lone, R/o Hassibat Rainawari, Srinagar.
3. Dr. Iqbal Ahmad Kar aged 51 years, S/o Gulam Nabi Kar, R/o Civil Lines, Tral, Pulwama.

.....Applicants  
(Advocate: Mr. Abdul Rashid Dar, Ms. Sheeba Rashid)

**Versus**

1. UT of J&K through Additional Chief Secretary to Government Health and Medical Education Department, Civil Secretariat, Srinagar /Jammu. Email ID [hme-jk@nic.in](mailto:hme-jk@nic.in). Pin Code – 190009, Phone No. 01942506059.
2. Director, Indian System of Medicine, J&K at Bemina near Habitat Centre, Srinagar, Pin Code- 190018, Email ID [dgism786@gmail.com](mailto:dgism786@gmail.com). Phone No. 9419180738

.....Respondents  
(Advocate:- Mr. Rajesh Thapa, Dy.AG)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicants submits that the issue of seniority has already been settled and the only grievance of the

applicants is that they may be paid the consequential benefits in accordance with rules. Learned counsel for the applicants further submits that the applicants would be satisfied if direction is given to the respondents to consider and decide their claim by passing a reasoned and speaking order within a stipulated period of time. .

2. Looking to the submissions made by the learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to decide the issue of payment of consequential benefits to the applicants by passing a reasoned and speaking order in accordance with rules within a period of two month from the date of receipt of a certified copy of this order.

3. No order as to costs.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...